

भारत सरकार
GOVERNMENT OF INDIA



लद्दाख का राजपत्र The Ladakh Gazette

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Part II - Section 3

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

DEPARTMENT OF LAW AND JUSTICE
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Room No.: 101, Ground Floor,
Old JNV Building, UT Secretariat,
Leh, Ladakh – 194101

No.: Secy / L&J / UTL / 2026 / 2954-58

Dated: 17.03.2026

Subject: Constitution of Three-member Committee to identify such laws which contain discriminatory expressions in respect of Leprosy effected or cured persons.

Reference: (1). Hon'ble Supreme Court Order dated 30-07-2025 in WP(c) No(s). 83/2010, case titled FEDERATION OF LEPY. ORGAN. (FOLO) & Anr Versus Union of India & Ors.

(2) Communication No:354/RG/GS dated 27.01.2026.

Order No.: 140 -LA(L&J) of 2026

Dated: 17.03.2026

Sanction is hereby accorded to the constitution of the following Three-Member committee to identify and recommend Such State Laws which contain discriminatory expressions in respect of Leprosy effected or cured persons to the UT Administration:

1.	Ms. Spalzes Angmo , Principal District and Sessions Judge, Leh	Chairperson
2.	Mr. Qureshi Tariq Mahmood , Consultant Law/ Special Secretary, Law and Justice Department, UT Ladakh.	Member
3.	Ms. Stanzin Ladol , Public Law Officer, Law and Justice Department, UT Ladakh.	Member

The Committee is further directed to identify:

(i) All the State Laws, pre or post Constitution where the discriminatory expressions in respect of leprosy affected or cured persons are still part of the statute book.

(ii) Such Regulations, Statutory Rules or Bye-Laws where similar provisions have been incorporated, shall also be identified. This exercise shall further include the Regulations formulated under different Statutes, Service Rules enacted under proviso to Article 309 of the Constitution as well as Bye-Laws framed under different Statutes like Cooperative Societies Act.

This issues with the concurrence of Hon'ble High Court of Jammu & Kashmir and Ladakh.

By order of the competent Authority.

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Sd/-
(Qureshi Tariq Mehmood)
Administrative Secretary,
Department of Law & Justice,
UT Ladakh.

Copy to the: -

1. *Administrative Secretary, Health and Medical Education, UT of Ladakh.*
2. *Registrar General, High Court of JK&L.*
3. *OSD to Chief Secretary, Union territory of Ladakh- for the information of the Chief Secretary.*
4. *Concerned Officials for compliance.*
5. *Office File.*

(Stanzin Ladol)
Public Law Officer,
Department of Law & Justice,
UT Ladakh.

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